

TO BE PUBLISHED IN THE GAZETTE OF INDIA - EXTRAORDINARY PART II -  
SECTION 3 - SUB-SECTION (ii) DATED THE ~~22~~ DECEMBER, 1993

22nd

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF REVENUE  
CENTRAL BOARD OF DIRECT TAXES

New Delhi, the ~~22~~ December, 1993

22nd

NOTIFICATION  
INCOME-TAX

S.O. In exercise of the powers conferred by section 295 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes hereby makes the following rules further to amend the Income-tax Rules 1962, namely :-

1. (1) These rules may be called the Income-tax (21st Amendment) Rules, 1993.  
(2) They shall come into force on the date of their publication in the Official Gazette.
2. In the Income-tax Rules, 1962, in the Table to Appendix I, under the heading "III. Machinery and plant", in sub-item (2), after entry (vi), the following shall be inserted namely :-

TABLE OF RATES AT WHICH DEPRECIATION IS ADMISSIBLE

Block of assets	Depreciation allowance as percentage of written down value
"(vii) Machinery and Plant, used in semi-conductor industry covering all integrated circuits (I.s) (excluding hybrid integrated circuits) ranging from small scale integration (SSI) to large scale integration/very large scale integration (LSI/VLSI) as also discrete semi-conductor devices such as diodes, transistors, thyristors, triacs, etc.) other than those covered by entries (iv), (v) and (vi) of this sub-item and sub-item (3) below.	40"

"(vii) Machinery and Plant, used in semi-conductor industry covering all integrated circuits (I.s) (excluding hybrid integrated circuits) ranging from small scale integration (SSI) to large scale integration/very large scale integration (LSI/VLSI) as also discrete semi-conductor devices such as diodes, transistors, thyristors, triacs, etc.) other than those covered by entries (iv), (v) and (vi) of this sub-item and sub-item (3) below.

V.K. SAKSENA

( V.K. SAKSENA )

UNDER SECRETARY (TPL-I)  
CENTRAL BOARD OF DIRECT TAXES  
F. No. 149/43/92-TPL

Notification No. 9433

FOOT NOTE :- Principal Rules were published vide notification No.S.O. 969 dated 26.3.1962 and subsequently amended by S.O.

भारत के राजपत्र, असाधारण, भाग 2, छंड 3, उपर्युक्त १०४, तारीख २२.१२.६३  
में प्रकाशनार्थ

भारत सरकार  
वित्त मंत्रालय  
राजस्व विभाग  
बैंद्रीय प्रत्यक्ष कर बोर्ड

नई दिल्ली, तारीख २१.१२.६३

प्रभा

अधिलूचना

आयकर

क्रा. ५० आयकर बैंद्रीय प्रत्यक्ष कर बोर्ड, आयकर अधिनियम,  
१९६१ (१९६१ का ४३) की धारा २९५ द्वारा प्रदत्त शक्तियों का प्रयोग  
करते हुए, आयकर नियम, १९६२ का और संशोधन करने के लिए निम्नलिखित  
नियम बनाता है, अर्थात् :-

१. १। इन नियमों का संक्षिप्त नाम आयकर (२१ का संशोधन) १९६३  
नियम, १९६३ है।  
१२। ये राजपत्र में प्रकाशन की तारीख को पृष्ठत होगी।  
२० आयकर नियम, १९६२ में, परिशिष्ट । की सारणी में, "III मशीनरी  
और संबंध" शीर्षक के नीचे, उपमद १२। में प्रविष्ट ४८। के पश्चात्,  
निम्नलिखित अंतःस्थापित किया जाएगा, अर्थात् :-

अनुज्ञय अक्षरायण के लिए दरों की सारणी

आरितयों का वर्ग

अबलिलिखित मूल्य की प्रतिशतों के रूप  
में अक्षरायण मोड

" [VII] मशीनरी और संस्क्रित, जिनका उपयोग  
अर्धवालक उद्योग, जिसके अंतर्गत लघुतर समाकलन  
से बृहत्त समाकलन/अति-बृहत् समाकलन तक के  
सभी स्वीकृत परिपथ हैं संकर एकीकृत परिपथों  
को छोड़कर । अज्ञते हैं तथा विविक्त अर्धवालक  
शुक्तरों, जैसे डायोड, ट्रांजिस्टर, थाइरिस्टर,  
ट्राईएक्स, आदि । उनसे भिन्न जो इस उपमद की प्रविधि  
॥IV॥, ॥V॥ और ॥VI॥ तथा नीचे उपमद  
॥3॥ के अंतर्गत आती हैं ।, में किया जाता है ।

40 "

वी.के. ट्रफ्फेना

बी० ब० सक्सेना ।

अधर सचिव, भारत खण्डाल (ई.पी. एल.)

केंद्रीय प्रत्यक्ष कर बोर्ड

सी०सं० 149/43/92-टी०पी०एल०

सं० १५३३